

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 15.03.2023 AT 02:30 PM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/442/2023 IA (IBC)/1294/2022 in CP (IB) No.320/7/HDB/2020
NAME OF THE COMPANY	GVK Industries Ltd
NAME OF THE PETITIONER(S)	Jammu & Kashmir Bank Ltd
NAME OF THE RESPONDENT(S)	GVK Industries Ltd
UNDER SECTION	7 of IBC

ORDER

IA(IBC)/442/2023

Issue notice to the Respondents. Post on 26.04.2023.

IA(IBC)/1294/2022

The counsel for the respondent submits that this application is filed by the RP, but since the company is already taken into liquidation the said application shall be filed by the Applicant in the capacity of liquidator. The counsel for the RP seeks liberty to withdraw this application with liberty to file appropriate application. Hence, the application is closed with liberty to the Petitioner to file a fresh application in the capacity of liquidator.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)